

ITEM NO.9

Virtual Court 3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12135/2018

LALTA (DIED) THROUGH LEGAL HEIRS & ORS.

Petitioner(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS.

Respondent(s)

IA No. 154036/2019 - ADDITION / DELETION / MODIFICATION PARTIES
 IA No. 15916/2020 - APPLICATION FOR CONDONATION OF DELAY IN FILING
 THE APPLICATION FOR SETTING ASIDE THE ABATEMENT
 IA No. 15914/2020 - APPLICATION FOR SUBSTITUTION
 IA No. 154033/2019 - APPLICATION FOR SUBSTITUTION
 IA No. 35213/2020 - CONDONATION OF DELAY IN FILING SUBSTITUTION
 APPLN.
 IA No. 15918/2020 - DELETING THE NAME OF PETITIONER/RESPONDENT
 IA No. 15915/2020 - SETTING ASIDE AN ABATEMENT)

Date : 22-06-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
[IN CHAMBER]

For Petitioner(s) Mr. Atul Kumar, Adv.
Mr. S. K. Verma, AOR

For Respondent(s) Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 15918/2020 & 154036/2019:

Issue notice to the standing counsel for the State of U.P.
(Respondent Nos. 1 & 2), returnable within four weeks.

Learned counsel shall furnish a copy of the petition to the
standing counsel for the State.

IA Nos. 154033/2019, 15914/2020, 15915/2020, 15916/2020, 35213/2020:

Delay condoned.

Abatement is set aside.

Having heard the learned counsel and having considered the applications, the Court is of the opinion that these applications require to be allowed subject to the risk and cost of the petitioner.

I.A.s are accordingly allowed.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER